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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A.No.752/2001

New Delhi dated this the 15th day of March, 2002.

HON'BLE SHRI S.R. ADIGE, VICE CHAIRMAN (A)

HON'BLE SHRI KULDIP SINGH, MEMBER (J)

Khamman Singh
S/o. Shri Govind Ram,
Village: Sameri,
Post: Chhata,
Distt. Mathura (U.P.) ... Applicant

(By Advocate: Shri D.N. Sharma)

VERSUS

1. Union of India,
Through:
The Secretary to the
Govt. of India,
Ministry of Defence,
South Block,
New Delhi.
2. The Director General of
Medical Services,
(DG. MS-3(B) A.G. Branch),
'L' Block, D.H.Q. Post Office,
New Delhi.
3. The Commandant,
Military Hospital,
MATHURA - CANTT. ... Respondents

(By Advocate: Mrs. P. K. Gupta)

ORDER(ORAL)

S. R. ADIGE, V. C. (A)

Heard both sides.

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2. In the interest of justice, and having regard to the fact that applicant is a poor person whose very livelihood is at stake, ^{we} ~~we~~ dispose of the OA with a direction to the respondents to constitute^a Medical Board consisting of not less than three Specialists, in any Central Govt. hospital in Delhi, before where applicant will present himself, who will ^{then} ~~be~~ medically examined ^{him} and report to respondents whether he is fit for employment in Govt. service or not. These direction should be implemented within three months from the date of receipt of a copy of this order.

3. It is made clear that the report^s of the Medical Board shall be final.

4. If, the Medical Board finds applicant fit for Govt. service, responents shall taken consequent action thereon.

O.A. is disposed of accordingly. No costs.


 (KULDIP SINGH)
 MEMBER (J)


 (S.R. ADIGE)
 VICE CHAIRMAN (A)

RB.